

**Rehabilitation of sweepers**

†1525. SHRI ALI ANWAR ANSARI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether it is a fact that Draft Rules Formulated under The Prohibition of Employment As Manual Scavengers and their Rehabilitation Act, 2013, by the Ministry have no provision for rehabilitation of sweepers;

(b) whether Railways has maximum number of sweepers for whom no provision has been made under these rules; and

(c) whether no provision has been made for downtrodden Muslims and Dalit Christians engaged therein?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT) : (a) and (b) “The Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013” deals with manual scavengers and not sweepers. Therefore, the “Prohibition of Employment as Manual Scavengers and their Rehabilitation Rules, 2013”, notified by the Government on 12.12.2013 provide only for the rehabilitation of the manual scavengers in accordance with Section 13 of the above Act.

(c) Rule 11(22) of the “Prohibition of Employment as Manual Scavengers and their Rehabilitation Rules, 2013”, *inter alia*, provide that there shall be no restriction regarding the caste or religion or income or gender for being identified as manual scavenger.

**Law with respect to scheduled caste sub-plan**

1526. DR. BHALCHANDRA MUNGEKAR : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether Government is thinking to make law with respect to the Scheduled Caste Sub-Plan;

(b) if so, the broad outlines of the same; and

(c) if not, the reasons therefor?

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† Original notice of the question was received in Hindi.